

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

STARRED QUESTION NO:442
ANSWERED ON:24.04.2015
WOMEN DIRECTORS ON COMPANIES BOARD
Chavan Shri Ashok Shankarrao;Gupta Shri Sudheer

Will the Minister of FINANCE be pleased to state:

- (a) whether the Securities and Exchange Board of India (SEBI) has mandated the listed companies to appoint atleast one Woman Director on their Board, if so, the details thereof and the time-frame set by SEBI for its compliance;
- (b) the number of companies that have complied/not complied with the above regulations; and
- (c) the action taken by SEBI against the erring companies which have failed to comply with the said regulations within the stipulated time-frame including penalties imposed upon them?

Answer

MINISTER OF FINANCE (SHRI ARUN JAITLEY)

(a) to (c): A statement is placed on the Table of the House.

Statement referred to in the reply to LOK SABHA Starred Question no 442(a to c) raised by Shri Ashok Shankarrao Chavan and Shri Sudheer Gupta, Member of Parliament due reply for 24th April, 2015 regarding "Women Directors on Companies Board".

(a) Yes, Sir.

Securities and Exchange Board of India (SEBI) vide circulars no. CIR/CFD/POLICYCELL /2/2014 dated April 17, 2014, and no. CIR/CFD/POLICYCELL/7/2014 dated September 15, 2014, has mandated the listed companies to appoint at least one woman director on their boards. The provisions regarding appointment of woman director as provided in Clause 49 (II) (A) (1) of the Listing Agreement are applicable with effect from April 01, 2015.

(b) The status of compliance by listed companies, as on April 16, 2015, as per the data provided by the National Stock Exchange (NSE)/Bombay Stock Exchange (BSE) is as under:

Exchange listed	Total Companies	Companies which have complied	Companies which have not complied
NSE	1624	1361	263
BSE	5305	3290	2015

(c) SEBI, vide circular dated April 8, 2015, provided a fine structure for non- compliance with the requirement of Clause 49(II) (A) (1) of Listing Agreement to the Stock Exchanges which is as under:

Compliance Status Fine Structure

Listed entities complying between April 1, 2015 and June 30, 2015 50,000/-

Listed entities complying between July 1, 2015 and September 30, 2015 50,000 + ?1000/- per day w.e.f. July 1, 2015 till the date of compliance

Listed entities complying on or after October 1, 2015 1,42,000/- + ?5000/- per day from October 1, 2015 till the date of compliance